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case is really not of the type which we should have in the Capital city of this country and, if so, what steps do they propose to take to strengthen their intelligence and policy machinery?

SHRI VIDYA CHARAN SHUKLA:

Madam, instead of paying compliments to the and intelligence peop'e for security discovering the whole thing in advance and avoiding this mishap, he is saying that it is not up to the mark. I agree that after doing that good work, subsequently in the matter of finding out who were the culprits and arresting them, so far they have not been successful. But, as I said earlier, we will make all efforts to see that this is done.

SHRIMATI LAL1THA (RAJAGO-PALAN): This incident happened on February 15 and now it is May 7. And yet if the hon. Minister has not been able to find out anything about this, then there must be something wrong somewhere—either the Delhi Administration is not co-operating with them or the security measures are such that they are not able to find it out. I would like to know from the hon. Minister how long he will take to find out what exactly happened.

SHRI VIDYA CHARAN SHUKLA: Madam, the only thing I can say is that we shall make our best efforts.

SHRI PIT AMBER DAS: Under which Act has the case been registered?

SHRI VIDYA CHARAN SHUKLA: The case has been registered under the Explosive Substances Act, 1908.

THE DEPUTY CHAIRMAN: Next question.

FUTURE OF CHANDIGARH

*192. SARDAR RAM SINGH: SHRICHITTA BASU: f SARDAR NARINDAR SINGH BRAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Pun jab have urged the Prime Minister to take an early step to resolve the Chan digarh issue;

to Questions

- (b) if so, what action has been taken in this matter: and
- (c) the time by when a decision is likely to be taken in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a-) Yes, Madam.

- (b) In the absence of agreement between the Governments concerned, it has not been possible so far to take any further action in regard to this matter.
- (c) In the political issues of this nature it is not possible to lay down any time limit for arriving at a decision.

SHRI CHITTA BASU: Madam, may I know from the hon. Minister whether it is not a fact that though both the Governments concerned agreed on the matter of having an arbitration from the Prime Minister to resolve this issue, now in the changed circumstances one particular Government concerned has not agreed to arbitration by the Prime Minister? If so, what other steps does the Government propose to take in the matter of resolving this dispute?

SHRI Y. B. CHAVAN: Madam, changing Governments and their views have to be taken note of. Is he against such a proposition?

SHRI CHITTA BASU: No, no. He has not answered me, Madam. I am asking, in view of the fact that the arbitration of the Prime Minister is not being accepted by a particular Government concerned, what other steps does the Government propose to take to resolve this issue, or do they want to perpetuate this dispute?

SHRI Y. B. CHAVAN: I really do not know what other solution can be

[†]The question was actually asked on the floor of the House by Shri Chitta Basu.

found. That was the only thing that we thought would work, but it is not working.

SHRI B.'D. KHOBARAGADE:

Madam, it is not desirable to allow Chandigarh to be treated as a Centr administered territory. It is ne that it should be man adjoining State—whe or Haryana, it does no.

AN HON. MEMBER: Why not ? Tt does rna

SHRT B. D. KHOBARAGADE: I with dike to say that some form should be evolved. if the Cap goes to one State, a suitable com tion should be paid to the other State so that they can build their own ultramodern Capital better than even Chandigarh. We understand that Haryana is trying to set up a sort of small secretariat at Kama!. If that is the position would it not be possible for the Central Government to intervene and evolve some such formula to resolve this issue?

SHRI Y. B. CHAVAN: Madam, this question can be resolved only on the basis of some agreement between the two State Governments. You cannot merely proceed because one feels it is desirable or undesirable. Political questions cannot be resolved in this manner.

SHRI ARTUN ARORA: May I know if the Government has taken any steps to ascertain the wishes of the residents of Chandigarh, because my information and impression is that people living in Chandigarh are happy with the present situation under which Chandigarh is treated as a Union Territory and the people want this situation to be perpetuated?

SHRI Y. B. CHAVAN: We have no indications of the wishes of the people because we have not tried it.

SHRI B. K. P. SINHA: If they have no indications, may I know what

prevents the Government from resorting to the democratic procedure of ascertaining the wishes of the people by a regular plebiscite in the matter giving three alternatives—joining Punjab or Haryana or remaining as a Union Territory?

SHRI Y. B. CHAVAN: This is also a good suggestion for the two State Governments to consider.

SHRT KRISHAN KANT: May I

know from the Government whether it is a fact that the Members of Parliament from Haryana recently passed a unanimous resolution and sent it to the Prime Minister that Chandigarh be given according to the Shah Commission to Haryana along with the third tehsil? Here I would like to refute the suggestions of Mr. Kho-baragade that the secretariat has been bro g it from Chandigarh to Karnal . . .

SHRI B. D. KHOBARAGADE: There was a news item about that in the paper.

SHRI KRISHAN KANT: May I know from the Government whether they have received the views and the unanimous resolution of the Members of Parliament from Haryana and, if so, what is their reaction on that?

SHRI Y. B. CHAVAN: Yes, I have got that information, but there is no necessity for giving any reaction about it.

SHRIMATI SATYAVATI DANG: May I know whether the Government are considering putting the two Union Territories together, Chandigarh and Himachal Pradesh?

(No reply)

THE DEPUTY CHAIRMAN: Question Hour is over.